

**GOVERNMENT OF INDIA**  
**MINISTRY OF HOUSING AND URBAN AFFAIRS**  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 1044**  
**ANSWERED ON 09/02/2026**

**HOUSING FOR PERSONS WITH DISABILITIES**

**1044. SHRI K.R. SURESH REDDY:**

**Will the Minister of *Housing and Urban Affairs* be pleased to state:**

- (a) whether Government has conducted any assessment to determine the number of Persons with Disabilities (PwDs) requiring housing assistance;
- (b) the details of houses earmarked or allocated for PwDs under Pradhan Mantri Awas Yojana–Urban and other schemes, State/UT-wise;
- (c) the number of houses that have been allocated to PwDs so far, in compliance with the mandated reservation under the Rights of Persons with Disabilities (RPwD) Act, 2016;
- (d) whether Government has found any gaps in implementation by States/UTs regarding mandatory provisions for PwDs; and
- (e) the measures taken to ensure full compliance with accessibility, allocation and monitoring requirements for housing for PwDs?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI TOKHAN SAHU)**

(a) to (e): ‘Land’ and ‘Colonization’ are State subjects. Therefore, schemes related to housing for their citizens are implemented by States/Union Territories (UTs). However, the Ministry of Housing and Urban Affairs supplements the efforts of States/Union Territories (UTs), by providing Central Assistance under Pradhan Mantri Awas Yojana Urban (PMAY-U) since 25.06.2015 to provide pucca houses to eligible urban beneficiaries across the country.

Further, based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 ‘Housing for All’ Mission with effect from 01.09.2024 for implementation in urban areas across the country to support 1 crore additional eligible beneficiaries in next five years. PMAY-U 2.0 is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS).

Preference under the Scheme is given to Persons with Disabilities along with other vulnerable groups such as Widows, single women, Senior Citizens, Transgenders, persons belonging to Scheduled Castes/Scheduled Tribes, Minorities and other weaker and vulnerable sections of the society. The scheme guidelines of PMAY-U 2.0 may be accessed at <https://pmay-urban.gov.in>.

PMAY-U & PMAY-U 2.0 are demand driven schemes and Government of India has not fixed any target for construction of houses. As per the Scheme Guidelines, selection of beneficiaries under different verticals through suitable means, formulation & execution of projects are done by States/ Union Territories (UTs). Based on the project proposal submitted by States/Union Territories (UTs), a total of 122.28 lakh houses, including 10.66 lakh under PMAY-U 2.0, have been sanctioned under the scheme by the Ministry; out of which, 114.84 lakh houses have been grounded and 97.02 lakh are completed/delivered to the beneficiaries across the country as on 22.01.2026. A total of 73,839 Persons with Disabilities (Divyangjan) have been benefitted under these schemes. State/UT wise details of Persons with Disabilities (Divyangjan) benefitted under PMAY-U and PMAY-U 2.0 is at Annexure.

As per the scheme guidelines for AHP vertical, necessary provisions of ramp and other facilities for barrier free access to ensure accessibility for Persons with Disabilities (Divyangjan) as mentioned under the provisions of Rights of Persons with Disabilities Act, 2016 is mandatory. While making the allotment in AHP projects, the families with person with disability and senior citizens are to be allotted house preferably on the ground floor or lower floors. Further, allotments of houses to identified eligible beneficiaries are made by States/UTs and Urban Local Bodies through an inclusive, transparent and equitable mechanism.

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**Annexure referred in reply to Rajya Sabha Unstarred Q.No. 1044 due for 09.02.2026  
State/UT wise details houses sanctioned for Persons with Disabilities (PwDs) Divyangjan  
beneficiaries under PMAY-U & PMAY-U 2.0**

Sr. No.	Name of the State/UT	PWD		
		PMAY-U	PMAY-U 2.0	Total
1	Andhra Pradesh	13,688	15	13,703
2	Bihar	635	57	692
3	Chhattisgarh	7,880	13	7,893
4	Goa	-	-	-
5	Gujarat	2,106	8	2,114
6	Haryana	2,330	7	2,337
7	Himachal Pradesh	41	-	41
8	Jharkhand	690	5	695
9	Karnataka	4,404	-	4,404
10	Kerala	1,910	-	1,910
11	Madhya Pradesh	3,708	26	3,734
12	Maharashtra	3,244	86	3,330
13	Odisha	429	58	487
14	Punjab	541	6	547
15	Rajasthan	1,016	16	1,032
16	Tamil Nadu	9,189	7	9,196
17	Telangana	944	92	1,036
18	Uttar Pradesh	13,452	188	13,640
19	Uttarakhand	353	-	353
20	West Bengal	267	-	267
<b>Sub-total (States)</b>		<b>66,827</b>	<b>584</b>	<b>67,411</b>
21	Arunachal Pradesh	15	1	16
22	Assam	5,561	4	5,565
23	Manipur	50	1	51
24	Meghalaya	5	-	5
25	Mizoram	491	-	491
26	Nagaland	21	-	21
27	Sikkim	-	-	-
28	Tripura	174	-	174
<b>Sub-total (North East States)</b>		<b>6,317</b>	<b>6</b>	<b>6,323</b>
29	A&N Island (UT)	-	-	-
30	Chandigarh (UT)	-	-	-
31	Delhi (UT)	-	-	-
32	Jammu & Kashmir	56	1	57
33	Ladakh (UT)	1	-	1
34	Lakshadweep (UT)	-	-	-
35	Puducherry (UT)	20	16	36
36	UT of DNH & DD	11	-	11
<b>Sub-total (Union Territories)</b>		<b>88</b>	<b>17</b>	<b>105</b>
<b>Grand Total :-</b>		<b>73,232</b>	<b>607</b>	<b>73,839</b>